

MR. DEPUTY-SPEAKER : Your constituency should know that you have raised this issue and so it should go on the radio.

श्री जगपाल सिंह : आप पालियामेंटरी अफेयर्स मिनिस्टर को इस बारे में इंस्ट्रूक्ट कर दीजिए ।

MR. DEPUTY-SPEAKER : Your constituency should know that you have raised it, and that is being done by the Government.... But I will communicate your views.

(xi) Delay in crushing of sugarcane by Iqbalpur Sugar Factory, Saharanpur and non-payment of arrears to sugarcane growers.

श्री जगपाल सिंह : मैं जनपद सहारनपुर के इकबालपुर शुगर फैक्टरी, जो कई वर्षों से रूग्ण है, से संबंधित मामला सदन में उठाना चाहता हूँ। पिछले वर्ष भी यह फैक्टरी गन्ने की पेराई ठीक नहीं कर पाई थी। करोड़ों रुपये का रस नालों में बहाया गया था। मैंने इस फैक्टरी के अधिग्रहण का मामला सदन में उठाया था, लेकिन कोई कार्यवाही नहीं की गई। इस वर्ष भी यह संस्थान गन्ने की समय पर पेराई नहीं कर पायेगा। किसान कई-कई दिन गन्ने की तुलाई के लिए खड़ा रहता है। फिर भी तुलाई का प्रबन्ध नहीं हो पाता है।

अतः इस फैक्टरी पर सरकार सख्ताई से काम ले, ताकि गन्ने की ठीक समय पर पेराई हो सके। इस फैक्टरी पर गत वर्ष का किसानों का करोड़ों रुपये बकाया भी तुरन्त दिलवाया जाय, ताकि किसानों को राहत मिल सके और फैक्टरी की विद्यमान रूग्णता दूर की जा सके।

(xii) Inadequate facilities to stone-querry labourers at Bhavnathpur.

श्री आर० पी० यादव (मधेपुरा) : बिहार में जिला मुख्यालय डालटनगंज से कोई 60-70 किलोमीटर दूर पवनाथपुर में बोकारो स्टील लिमिटेड की चूना पत्थर की खदान है जिसकी

खुदाई चार ठेकेदारों के जिम्मे है। मजदूरों को काम पर जाने से पहले आवश्यक वस्तुएं जैसे जूता चश्मा जैसी जरूरी चीजें भी नहीं दी जाती हैं जिन के न होने से पत्थरों की खुदाई के क्रम में उसकी किरची आंखों में जा घुसती है और इसके बाद ग्रामीण डाक्टर बाबू के चक्कर में पड़ कर गरीब श्रमिक अपनी आंखों से हाथ धो बैठते हैं। इस प्रकार लगभग तीन दर्जन नेत्रहीन श्रमिक दर-दर की ठोकरें खा रहे है लेकिन उन्हें अब तक न तो मुआबजे की राशि मिली है और न उनके परिवार के किसी सदस्य को नौकरी।

अतः मैं सरकार से जोरदार रूप से अनुशंसा करूंगा कि उपरोक्त जघन्य अपराध की अविलम्ब जांच की जाए और दोषी पाए गए लोगों के विरुद्ध कड़ी से कड़ी कार्रवाई की जाए ताकि स्वतंत्रता के 36 वर्ष बाद भी इस मुल्क में गरीब जनता को ऐसा अनुभव हो कि वे भी आजाद मुल्क के नागरिक हैं।

(xiii) Wrong depiction of Netaji Subhash Chandra Bose in a film produced by Granada T.V. of U.K. and demand to ban its screening in India.

SHRI CHITTA BASU (Barasat) : It is learnt that Granada Television of U.K. has recently produced a film on Netaji Subhash Chandra Bose.

The film projects Netaji in a manner not consistent with the objective evaluation of the role he played in the history of the freedom of the country. On the contrary, it has depicted him in a distorted way. Following the much-protested Gandhi Film directed by Richard Attenborough, this Granada film on Netaji, provides another piece of evidence of reprehensible attitude being harboured towards Netaji. This is an affront against the nation itself.

According to the Netaji Research Bureau, Calcutta, the film does not contain any inter-view from the close associates and colleagues of Netaji, but contains those which depict him in much distorted manner.

I demand that the Government of India

should lodge protest against this through appropriate channel and ban the screening of the film in India.

**(xiv) Implementation of Palekar Award.**

**SHRI MOOL CHAND DAGA (Pali) :** Sir, as a result of implementation of the Palekar Award, the newspaper establishments have terminated the services of part-time journalists on various pretexts in order to avoid payment of dues accruing to them and thus avoided the implementation of the Award. In view of this, all India Patrakar Sansad, Delhi—a registered body have demanded suitable amendments in the Journalists and Newspaper Employees (Conditions of Service and Miscellaneous Provisions) Act, 1955 to safeguard the interests of part-time Journalists/Correspondents working on 'vocation' or on 'avocation' basis. Suitable amendments are to be brought about in Sec. 2, 4 and 5 of the Act and insertion of a new section 16A. The implementation of the Award should be enforced.

**(xv) Inadequate train facilities to commuters travelling from Agra/ Mathura to New Delhi**

**SHRI RAJESH KUMAR SINGH (Ferozabad) :** Sir, under Rule 371 I want to bring the following matter of public importance.

Sir, the passengers travelling daily from Agra or Mathura to New Delhi have been facing much inconvenience because if they want to leave Agra or Mathura in the morning and return the same evening, they do not have properly-timed trains. Four trains, namely, the Dehra Doon, the Bombay Dadar, the Southern and the G.T. Expresses leave Mathura between 2 A.M. and 3-15 A.M. Then, after a gap of about 5 hours, two trains—the Paschim/Deluxe Express from Mathura and the Qutub Express from Agra *via* Mathura are available for commuters. These commuters who hold season tickets are not allowed to travel on the Paschim/Deluxe Expresses. Hence, the only train for both Agra and Mathura commuters is the Qutub Express which almost always runs late with the result that

people reaching Nizamuddin late in the morning are left with very little time at their disposal for attending to their business at Delhi inasmuch as they have perforce to return by the 505 PM Qutub Express. Commuters are not allowed to travel to Mathura/Agra on the G.T. Express leaving New Delhi at 705 PM.

I would, therefore, request the Railway Minister to either run a morning train from Agra on the pattern of the Taj Express or change the time of departure of the Delhi bound Southern, Bombay Janata or Qutub Express Trains to between 6 A.M. and 7 A.M. from Mathura. Alternatively, or until this is done the commuters may be allowed to travel in the general compartments of the Paschim/Deluxe Expresses.

15.00 hrs.

**(xvi) Discrimination in giving special allowance to Central Government Employees of North Eastern Region**

**SHRI AJOY BISWAS (Tripura West) :** The special conditions and peculiarities of North-Eastern region forced the Central Government Employees, Non-gazetted and gazetted as well, to agitate from time to time to realise special duty allowance to neutralise the acute hardships they were facing. The Central Government, in response to those representations and pleadings, appointed a Review Committee under the chairmanship of the Secretary, Department of Personnel and A.R. The Committee has submitted their review report some time back. Accordingly, the justification for granting a special allowance to the employees in the north-eastern region has been accepted by the Government in principle. But while taking a decision, the Government decided to grant special compensatory allowance only to Class I officers in the region.

The discrimination in giving the special allowance to Class I officers leaving the other categories out of the purview of grant of special allowance at 25% of pay subject to a maximum of Rs. 400/- per mensem, is most unjust. I, therefore, demand that this Special Compensatory Allowance